

LISTED ON: 08. 12. 2015
BEFORE COURT NO.: 11
ITEM NO.: 02

SECTION – IX
IN THE SUPREME COURT OF INDIA
CIVIL APPEALATTE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 30768 OF 2014
WITH PRAYER FOR INTERIM RELEIF

PRAMOD

...PETITIONER

-VERSUS-

STATE OF MAHARASHTRA AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 03rd December 2015, when the Court was pleased to pass the following Order:-

"On request of learned ASG, re-notify on 08th December, 2015, so as to enable the State Government to file an affidavit disclosing its stand in the present Petition. Affidavit be filed by 07th December, 2015 with an advance copy to the Counsel appearing for the Petitioner."

It is submitted for the information of the Hon'ble Court that Mr. Nishant. R. Katneshwarkar has on 07/12/2015 has filed affidavit on behalf of respondent No.1 (State of Maharashtra) and the same is being circulated before the Hon'ble Court with this report.

Service of notice is complete.

The matter above mentioned is listed before the Hon'ble Court with report.

Dated this the 07th day of December, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Chander Shekhar Ashri, Advocate
Ms. Anagha S. Desai, Advocate
Mr. Nishant. R. Katneshwarkar, Advocate

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ASSISTANT REGISTRAR